

THE HIGH COURT OF ORISSA, CUTTACK


No.....10715..... / Date: 18th May, 2026

NOTICE

In view of the Office Memorandum bearing F.No. 01-04/2022-CBC (E3203466) dated 12th May, 2026 issued by the Government of India, Department of Personnel and Training and the Circular bearing F.No. 183/22//2026-SG dated 15th May, 2026 of the Hon'ble Supreme Court of India, the Court, until further orders, has been pleased to take up the following measures, with immediate effect:

1. All the Benches shall function virtually on 19th and 21st May, 2026.
2. All the Vacation Benches shall also function virtually during Summer Vacation, 2026.
3. All the Superintendents shall prepare suitable roster arrangements in respect of staff working under their control, ensuring that at least 50% of the staff remains physically available in the office for uninterrupted functioning of the Court and Registry. The roster so prepared shall be placed before the Registrar (Judicial) in advance.
4. The officer / staff who is not required to attend the Court physically due to roster arrangement shall remain accessible at all times during office hours through telephone, mobile communication and electronic means. They shall be liable to attend office physically, as and when required by the authority.
5. If after considering the essential nature of work in a Branch or Section, the concerned Superintendent is of the opinion that roster arrangement so made is not effective; the Superintendent may submit the modified roster arrangements for that Branch or Section to the Registrar (Judicial).
6. All concerned officers shall ensure timely disposal and completion of the official works assigned to the respective sections/branches without any delay.
7. As far as practicable, official meetings shall be conducted through virtual/online mode. Physical meetings may be convened only in urgent and unavoidable situations.

By Order


18.5.2026
REGISTRAR GENERAL

Memo No.....10716 (150)/ Date: 18th May, 2026

Copy forwarded to the:

1. All Officers of the Court;
2. Advocate General, Odisha, Cuttack;
3. Principal Secretary to Govt. of Odisha, Law Department, Bhubaneswar;
4. Deputy Solicitor General of India for the High Court of Orissa;
5. President/Secretary, High Court Bar Association, Cuttack;
6. Addl. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice;
7. Joint Registrar-cum-Principal Secretary/ADR-cum-Addl. Principal Secretaries/AR-cum-Sr. Secretaries/Secretaries attached to the Hon'ble Judges of the Court for placing the same before Their Lordships' kind information;
8. All Superintendents of the Court;
9. Notice Board of the Court;

for information and necessary action.


REGISTRAR (JUDICIAL)